



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 104 দিশপুৰ, শুক্ৰবাৰ, 4 এপ্ৰিল, 2008, 15 চ'ত, 1930 (শক)
No. 104 Dispur, Friday, 4th April, 2008, 15th Chaitra, 1930 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th April, 2008

No. LGL. 33/2005/47. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VII OF 2008

(Received the assent of the Governor on 3rd April, 2008)

THE DEORI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2008

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ACT

further to amend the Deori Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
XXV of 2005

It is hereby enacted in the Fifty-ninth year of the Republic of India as follows:-

Short title, extent and commencement

- (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2008.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

